की चुनौती स्वीकार करें वरना खाली मुंह से बोलने से कुछ नहीं होता ।

मैं श्रपनी वात खत्म करते हुए हरी नाथ मिश्र जी से निवेदन करूंगा कि दरभंगा के, मिथिलांचल के गरीब लोगों की श्रोर ध्यान किसी ने नहीं दिया, सौभाग्य से श्रापके हाथ में यह विभाग है, उन लोगों को श्रापसे श्राशा है, उनकी पूर्ति कीजिए । इन शब्दों के साथ मैं सदन से कहूंगा कि हम तो बहस करते रह जायेंगे, लेकिन होगा कुछ नहीं क्योंकि श्रंमें के श्रागे रोना, श्रपना दीदा खोना।

MR. DEPUTY CHAIRMAN: This debate will continue after some time. Now, the statement will be made and if time is available, we shall take it up and if no time is left, because at 6 o'clock, we have to take up half-anhour discussion—and after the half-an-hour discussion, this debate will be taken up; today we have to complete the debate; we have no time left. Home Minister will now make the statement.

## STATEMENT BY MINISTER

I. Incident at Patiala on 2nd May, 1983.

#### II. Situation in Assam.

THE MINISTER OF HOME AF-FAIRS (SHRI P. C. SETHI): I request that I would make both the statements...

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): I think it will be better if he makes one statement first and then we seek clarifications, and afterwards he can make the other statement. We want the Home Minister to make the statements separately.

SHRI P. C. SETHI: I will deal with them separately; but let me read both of them at the same time.

SHRI JASWAMT SINGH (Rajasthan): My friend, hon. Jagdish Mathur has made a very valid point. These are two totally distinct and separate issues on which the Minister is making statements. There is the issue of firings in Patiala and...

MR. DEPUTY CHAIRMAN: That has been said. Don't enter into argument. Your objection is noted that you want separate statements. That is clear. Why waste the time?

SHRI JASWANT SINGH: We want clarification separately.

MR. DEPUTY CHAIRMAN: You need not take the time of the House.

SHRI VISHVAJIT PRITHVIJIT SINGH (Maharashtra): Mr. Jaswant Singh wants to speak on both the statements; that is his problem. You must understand it, Sir.

SHRI P. C. SETHI: I am making the statement first regarding the incident at Patiala

### I. Incident at Patiala on 2nd May, 1983

SHRI P. C. SETHI: Sir, according to the information furnished by the Government of Punjab, an altercation took place on 2nd May, 1983 at Patiala between two shopkeepers over the use of loudspeaker. Their supporters reached the spot, which accentuated the situation. Persons belonging to both the groups clashed and indulged in arson and brickbating. It has been reported that about 28 shops were set on fire and some scooters were also damaged.

The police used tear gas and resorted to lathi charge and firing to bring the situation under control. Curfew has been imposed from 5 P. M. on 2nd May, 1983.

In these incidents six persons are reported to have been injured. They have been admitted in the hospital and are reported to be out of danger.

On May 3, 1983 two shops were damaged in arson and one incident

[Shri P. C. Sethi]

of stabbing was reported. Some shops at certain places in Punjab also remained closed. On the night of May 3/4, 1983 one shop is reported to have been set on fire.

Fifty-nine persons are reported to have been arrested till the evening of May 3, 1983.

The State Government are keeping constant vigil and have taken necessary measures to deal with the situation which is reported to be under control.

I am confident that this House will join me in condemning acts which create disharmony and misunderstanding amongst different sections of society. I appeal to all communities and every section of public opinion in Punjab to strive to maintain the traditional communal harmony and peace and continue to work together for the greater good of the State and the country.

SHRI ERA SEZHIYAN (Tamil Nadu): I would like to seek clarifications on this.

MR. DEPUTY CHAIRMAN: But my problem is that I have received so far 20 names. I will call only one person from each party and not everyone Members will have to restrain themselves.

SHRI SUSHIL CHAND MOHUNTA (Haryana): Sir, on a point of order. The practice has always been...

MR. DEPUTY CHAIRMAN: I will allow only one Member from each party.

SHRI SUSHIL CHAND MOHUNTA: This is not a simple question.

MR. DEPUTY CHAIRMAN: Allright, I call upon Mr. Mohunta to put questions.

SHRI SUSHIL CHAND MOHUNTA: Sir, I am very thankful to you for affording me this opportunity to speak on this subject. But all the same, I would again request... MR. DEPUTY CHAIRMAN: You put your questions.

SHRI SUSHIL CHAND MOHUNTA: This is such an issue where everybody is deeply interested.

MR. DEPUTY CHAIRMAN: Why do you waste the time of the House? You put your questions.

SHRI SUSHIL CHAND MOHUNTA: Sir, this incident as it has been painted here, is not such a simple thing, it is not such an ordinary occurrence, that a dispute between two shopkeepers has erupted into this flare up and a seemingly difficult situation has This is not a simple thing. We have to go into the whole history of this. The situation in Punjab is tense not because two shopkeepers have quarrelled. It is tense because for the last more than two years, we have been prolonging the discussions cussions after discussions have been held and you have been saying that you are trying to meet their demands half way, full way, that you have met their religious demands and that you are thinking over their other demands. In the meantime, sentiments and feelings have been worked up. situation has arisen, because,--you will excuse me-I would say, the Government has acted in the capacity put Hamlet. in which Shakespeare You have not acted at all. It is said that if a little bit of Othello had been in Hamlet and a little bit of Hamlet had been in Othello, both the tragedies would have been comedies. If the Government had taken action at the apropriate stage, there would not have been this tension. This problem is not such a simple affair. This is a communal problem. People from two different sects, from two different communities, have struck against each other. This has led to this flare up. Today, in the newspapers, I have read that the Army is standing by. is not a simple thing that police had fired some tear gas shells resorted to firing and the persons who had been injured have been admitted to the hospital. The question is, how far it will escalate. You cannot stop this

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volcano. I said earlier, while dealing with the Punjab situation, that we are close to the volcano, it is burning, it has erupted; kindly take remedial steps. But nobody thought over it. The result is that we are absolutely close to the eruption of the volcano. I do not think you can stop it, the way in which, the speed with which, you are going ahead. The question is, why all these things are taking place? Why can't you stop it? You cannot stop it by sitting here in Delhi on a question of prestige. There is You talk to no prestige involved. these people. What are the differences? I cannot understand. are no differences whatsoever. the points have been thrashed out threadbare. The water dispute has been thrashed out and an agreement was reached. Nothing remains. dispute, territorial nothing remains. Why is this being allowed to continue? I would like to point out that if this thing continues and you cannot stop it, then, the consequences will be very grave and we will be paving the way for balkanisation of this country. Nobody will be able to stop it. You must act fast, with speed and without any delay so that you can once and for all clinch the issue and restore normalcy, peace and amity amongst the people of the State.

SHRI SUKOMAL SEN (West Bengal): Sir, the apprehension is that what has happened in Assam.

MR. DEPUTY CHAIRMAN: speak on Punjab.

SHRI SUKOMAL SEN: What has happened in Assam is again going to be repeated in Punjab, that is what I am pointing out. Because of the drift in the case of Assam such tragedies are taking place. Similar drift is also obvious in the attitude of the Government dealing with the Punjab issue. After the killing of the DIG also the issue was discussed in this House. Now today's paper says that there was firing in Amritsar, one DSP was shot at, but he escaped. Then in Patiala there is almost communal

The Hindus and the Sikhs are riot. fighting with each other. The Hindus have gone to the extent of forming 'Hindu Suraksha Samiti'. So, it is not an issue between the Akalis and the Government of India only. Now it has become an issue on the one side between the Government of India and the Akalis and on the other side between the Sikhs and the Hindus. So, the issue which was originally between the Government of India and the Akalis has further developed to be an issue between the Sikhs and the Hindus also. So, I would like to know from the non. Minister, how long will settle the they wait to issue of Punjab? Where is the knot? have agreed to the religious demands. Where is the actual knot for which the solution remains to be seen? Also I would like to know from the Home Minister what action he is going to take in that regard and how he wants to deal with the incident that has taken place in Patiala. The situation may flare up if it is not checked in time.

श्री जगदीश प्रसाद माथुर : श्रीमन, मैं सबसे पहले यह कहना चाहता हूं कि एक बहुत बड़ी घटना पर मामुली-सा स्टेटमेंट दे दिया गया है जिससे कोई बात समझ में नहीं याती है । कुछ समाचार-पतों में यह बात छपी है कि पटियाला में सूट एट साइट का ब्राईर जारी कर दिया गया है, लेकिन इस स्टेटमेंट में उसका कोई जिक्र नहीं है। इसलिए मैं यह पूछना चाहता हुं कि क्या पटियाला में सूट एट साइट का आईर इस किया गया है श्रीर वहां पर फौज पहुंची है या नहीं ? दूसरी बात मैं यह कहना चाहता हूं कि पटियाला में यह पहली, घटना नहीं है । पिछले महोने भी कई बार इस प्रकार की घटनाएं हो गई हैं। इसलिये मैं यह जानना चाहता हं कि इस प्रकार की स्थिति को देखते हुए क्या पुलिस ने या सरकारी मशीनरी ने इस संबंध में कोई प्रिकोशनरो कार्यवाही

# [श्री जगदीश प्रसाद माथुर]

की है या नहीं श्रौर इस संबंध में श्रापके इंटेलिजेन्स के क्या रिपोर्ट है ? क्या म्रापके पास इंटेलिजेन्स सोर्सेज की तरक से यह रिपोर्ट है कि पटियाला में टेंशन स्रोर झगड़ा हो सजता है ? क्या श्रापको इस बात की भी जानकारी है कि पटियाला शहर में एक सम्प्रदाय के लोगों की ग्रधिकांश ग्राबादी है ग्रीर इसलिए ग्रगर टेंशन बढ़ा तो वहां से कुछ लोग ग्रपने मकानों को छोडकर भागने लगेंगं श्रौर श्रगर ऐसी स्थिति श्राती है तो उसके लिए श्राप क्या काम कर रहे हैं ? प्रधान मंत्री महोदया ने स्वयं कहा है कि इस ग्रान्दोलन के पीछे विदेशो हाथ है । किस विदेशों शिल्त का हाथ है, यह ग्राप नहीं बताएंगे, लेकिन मैं मान लेता हं। मैं यह जानना चाहता हं कि क्या इंगलैण्ड, ग्रमेरिका या पाकिस्तान या किसी ग्रन्य देश की जो इस ग्रान्दोलन के प्रति सहान्भृति रखते हैं, उनके एजेन्ट प्रवोकटर्स हिन्दुस्तान में मौजूद हैं ? ग्राप जानते हैं कि कोई भी ग्रादमी छः महीने में ग्रपने बाल या दाढ़ी बढ़ा सकता है और सरदार बन जाएगा । इस बात का न तो अकालियों को पता है ग्रौर न भ्रापको पता है। इसलिए मैं जानना चाहता हूं कि सरकार यह बताए कि गया उनके पास इस प्रकार की कोई जानकारी है ? अन्त में मैं यह पूछना चाहता हूं कि पंजाब भर में ऐसी जो आग फैली हुई है उसके लिए ग्राप क्या कर रहे है ? ग्रभी तो ऐसा लगता है कि वहां की सरकार भी लुढ़क रही है, उसके पाव भी उखड़ रहे हैं। मैं यह कहना चाहूंगा कि पंजाब के शासन की बागड़ोर जिसके भी हाथ में हो वह एक तगड़ी सरकार होनो चाहिए । ग्रगर एडमिनिस्ट्रेशन कमजोर होगा तो न तो पुलिस कोई

कार्यवाहें कर सकेगे और न हो कोई काम वहां पर हो पाएगा ।

श्री (मौलाना) ग्रसरारुल हक (राजस्थान) : क्या ग्रापकी सरकार बना दी जाये ?

श्री जगदीश प्रसाद माथुर : हम तो वहां पर सरकार बना चुके हैं । जब वहां पर हमारों सरकार प्रकालियों के साथ थों तो कोई झगड़ा नहीं था, दोनों सम्प्रदायों की दोस्तों थीं ।

श्री (मौलाना) ग्रसरारुल हक : ग्रगर ग्रापमें ईमानदारी होते तो जब ग्राप सेन्टर में थे तो उस समय यह कर लेते तो ये झगड़े न होते ।

श्री जगदीश प्रसाद माथुर : सिखों के साथ हमारों दोस्तों थों । जब दोस्तों रही तो वहां एक पत्ता तक नहीं हिला । ये ग्रापने झगड़े करवाये हैं । लेकिन इस बात को मैं लेना नहीं चाहता . . (व्यवधान) . . .

श्री उपसभापति : उनको पूछने दोजिये ।

SHRI V. N. TIWARI (Nominated): It started in 1978 when they were in power.

SHRI KALRAJ MISHRA (Uttar Pradesh): It is Darbara Singh who started this problem. You analyse the whole situation.

श्री उपसभापित : कृपया जरा उनको बोलने दौजिये । जब ग्रापका वक्त ग्रायेगा ग्राप बोल लीजियेगा ।

श्री जगशेश प्रसाद माथुर जब
गुरुद्वारा प्रबन्धक कमेटी के चुनाव हुए
तो भिडरावाला को जानी जैल सिंह,
जो उस समय होम मिनिस्टर थे, उन्होंने
सपोर्ट किया था ग्रीर वहां वह जीते

ये क्या यह मालूम है ग्रापको ग्रौर वहां भिडरावाला यहां हथियार लेकर घूमता रहा ..(व्यवधान) .. वह पकड़ा नहीं..

SHRI V. N. TIWARI: The Akhand Jatha—Nirankari clash took place in 1978 and that is the root cause of the problem.

श्री जगदीश अलाद माथुर : मेरे सोधे-सादे चार-पांच सवाल हैं कि ग्रगर विदेशी हाथ है तो किस सूरत में है, फाँज गई है या नहीं गई, इंटेलें जेंस ग्रापकों क्या है. क्या वहां ग्राबादों को खालों करने की स्थिति है ग्रौर ,ग्रगर ग्रा सकतों है तो ग्राप क्या करा रहे हैं ग्रौर सारे पंजाब में इस से निपटने के लिये क्या कुछ कर रहे हैं?

श्राखिर में में यह पूछना चाहता हूं कि मुख्य मंत्रें ने यह कहा कि श्रटवाल को हत्या करने वालों की निशानदेही हो गई है । उसके बाद श्रखवारों में यह भी छपा है कि वह गलत छपा है । कौन सा बयान उनका सही है । श्रटवाल को हत्या के संबंध में एक बार मुख्य मंत्रो कुछ कहते हैं श्रीर उसको फिर वापस लेते हैं । तो किसी भी हत्यारे की क्या कहीं पर निशानदेही हुई है कि हत्यारा कौन है ?

SHRI KHUSHWANT SINGH (Nominated): Mr. Deputy Chairman, Sir, I would like to address a few remarks to the Home Minister. Mr. Home Minister, you will agree that what has happened in Patiala is the result of the prolonged confrontation between the Akalis and the Government and the tension created thereby with its epicentre at Amritsar. You will also agree that the longer this confrontation goes on, the worse the tension will become. What has happened at Patiala is going to be repeated elsewhere, it will spread to hamlets, villages, towns and cities of Punjab, Haryana, Himachal Pradesh, Rajasthan and Delhi. In fact, if this

tension continues, wherever there are Sikhs, there will be tension because in the popular mind it has come to be accepted that all Sikhs are Akalis. I would like to ask you; is this what you want to happen? Mr. Home Minister, results of this tension going to be horrendous. There will be more Hindu-Sikh riots in different parts of the country. It will increase the sense of insecurity in the minds of Sikhs who form less than 2 per cent of the population of this country and are scattered all over India. will magnity their grievences and look up imaginery grievances. They will feel that they have been discriminated against and thereby create a fertile soil for sowing the seeds of Khalistan. I would like to ask you: is this what you really want to happen? There are mischevious elements on both sides, as has been seen in Patiala. I have more evidence with Recently a Member of this House, Shri Gurcharan Singh Tohra, as President of the SGPC, has addressed me a long telegram, which I was going to take up as a Special Mention but which I have been permitted to mention here. This is a fracas over Manji Sahib a temple in Haryana. The SGPC has made a direct accusation of the involvement of Haryana Government in flouting the orders of the Gurdwara Judicial Commission, the High Court of Punjab and Haryana and the Supreme Court. by refusal to allow permission to the Receiver appointed by the Judicial Commission to take possession of the Gurdwara. I do not want to go into details. All I want to mention is that you put up, what my friend has said, agent provocateurs to create communal issues where there none. Is this what you would like to happen?

Finally, I have one simple question to ask. Are you willing to make a statement here and now in this House that you will resume negotiations with the Akalis immediately and not suspend or postpone them till an ultimate settlement has been reached? If you are not willing to

[Shri Khushwant Singh].

make that statement, at least I will put, the worst construction of your attitude.

SHRI V. N. TIWARI: Mr. Deputy Chairman, Sir, Mr. Home Minister's Statement on the incident that occurred on 2nd May 1983 at Patiala says that it was on account of altercation between two shopkeepers over the use of loudspeaker. Sir, I was born in that town, I was brought up in that town. I know Jaurian Bhatti, Anardana Chowk and Master Singh Chowk for the past 30 years sources of Tension for all these years. A procession was taken out by the Hindus, but the Government took no action when they knew that there was tension on account of demand and they were also the same type of activity. It is not a question of loudspeaker. The tension was being felt for so many days by Hindus, the communalists. The other day I said that people who say that nothing is happening in Punjab do not know that violence is actually in the minds of the Punjabis. It is not a question of loudspeaker. It may only be an excuse. What are we going to do for easing the tension which is there in every mind, whether he is a Sikh or a Hindu? agree with Sardar Khushwant Singh that if we do not solve the problem immediately, there are going to more riots, not only in Patiala but in other parts of the State also. And, Sir, I would like to know in all humility one thing. I can understand that somethting happened there was no law and order. what has happened when the curfew was on? Shops have been burnt in the town. Can Government justify I had said in October that if those who have to maintain law and order indulge in violence the situation cannot improve. I said that the Punjab Police is responsible for many When the curfew was on, things. what was the police doing shops were being looted, when things were being burnt? I asked the other

day what action is being taken against the police officers who have not arrested one culprit. And now when the curfew is on, property is not safe, life is not safe. How long are you going to watch it? How long are we going to suffer it? This is my second question.

And lastly, Sir, I am convinced that with any delay, situation is going Therefore, the time to deteriorate. has come to act and solve the problem. I would like to know from the Home Minister what initiatives the Government is taking to solve this problem. And I can assure about one thing. As I said, this entire tension, even of Akalis others, is the result of that feud in 1978 between the Nirankaris and the Akhand Kirtan Jathas. If you see the incidents of murder, all these are conencted with each other. were witnesses in courts and other things are there. Therefore, let us not forget this aspect, that Punjab has a history of generation after generation feuds. If I am killed, my third generation will take the revenge. Therefore, do not forget this race of Panjabis and save Punjabis from things. This is my appeal.

श्री रामेश्वर सिह (उत्तर प्रदेश) : हम लोगों का क्या हुन्ना ।

श्री **उ**पसभापति : जितने है सब**को** बुला लिया है ।

श्री कल्पनाथ राय (उत्तर प्रदेश) : ग्राप क्या बोलियेगा ।

SHRI RAMESHWAR SINGH: Hello.

श्री उपसभापति : यह कोई तरीका नहीं है । श्रापने मेरे पास सूचना नहीं भेजी कि श्रापको सवाल पूछना है ।

श्री रामेश्वर सिंह : ग्रापने ग्रभी कहा। ग्रपने बचन से क्यों गेछे हट रहे हैं ...(ब्यवधान)

श्री उयसभापति: जिनके नाम हैं उनको बुलाएंगे । 20 नाम थे उनमें से बुला लिया । ग्राप बैठिये । ग्राप मुझे सिखाइये नहीं . . . (व्यवधान) ग्रापने लिखकर नहीं दिया हैलों कहते हैं।

श्री रामेश्वर सिंह: कम से कम हमारा भी ख्याल रखिए।

श्री उपसभापति: मैं ख्यात ज्यता हूं ! स्रापने नाम भेजा नहीं, मैं बौसे बुलाऊं । बहुत सी पार्टियों ने नाम नहीं दिये हैं।

श्री रामेश्वर सिंह : ग्राप गलतफहमी समझ रहे है...(व्यवधान)

DR. RAFIQ ZAKARIA (Maharashtra): Sir, you are not a telephone operator that the hon. Member should call you hello.

MR. DEPUTY CHAIRMAN: He does not think he is sitting in Rajya Sabha; he is thinking that he is sitting in a market place. What can we do?

श्री रामेश्वर सिंह: मेरी मजबरी समझिए।

श्री उपसभापति : रामेश्वर सिंह . जी, एक तरीका सदन में है, उसको फालो करेंगे तो ठीक होगा। अगर आपको पूछनाथा तो ग्राप लिखकर नाम भेजते, श्रापके व्हिप नाम भेजते। स्रापने भेजा नहीं है What can I do? I do not know who wants to speak. This whole party has not put any name.

श्री रामेश्वर सिंह: सुनिये।

श्री उपसभापति : क्या स्निये । ग्राप टाइम बरबाद करते हैं । चलिए, ग्राप पुछ लोजिए सवाल ;। स्राप जैसे स्रादमो से डे.ल करना बहुत मुश्किल है.. (व्यवधान)

श्री रामेश्वर सिंहः : मैं टाइम वरबाद नहीं करता हं।

श्री उपसभापति : ग्राप टाइम बहुत वरबाद करते हैं । मैं ग्रापके व्हिप से कहना चाहता हं कि कृपया इस सदन को चलाने के लिए हमारी मदद क जिए और रामेश्वर सिंह जी से हमारं रक्षा की जिए। वरना वे सदन को चलने नही देंगे। इस तरह को बात हम नहीं पमंट करते हैं (व्यद्धान)

by Minister

श्री हयातुल्ला ग्रन्सारी (नाम-निर्ापत). "हैलो" का वर्ड क्या हमारी प्रोत्ते डिंग में जायेगा ।

श्री उपसभापति : जाने दं जिए ताकि द्निया को पता चले कि रामेश्वर सिह जी क्या जानते हैं। सवाल पूछिए कृपया।

श्री रामेश्वर सिंह: मैं वहत शुक्रग्जार हं कि कम से कम ग्रापने ध्यान हमारी तरफ।

श्री उपसमापति : ३७को जरूरत नहीं है ।

श्री रामेश्वर सिंह: ग्रापने जो हमारे चीफ व्हिप को कहा है, यह आपने ठोक कहा है क्योंकि हमको यह मालूम है।

श्रो उपसमापति: ग्राप सवाल पूछिए, रामेश्वर जो। Do not give lecture. Put question.

श्री रामेश्वर सिंह: ग्राप पता नहीं क्यों हमारे नाम से चिढ़ जाते हैं ?

श्री उपसभापति: इसलिए कि श्राप शिष्टाचार का पालन नहीं करते है। **ग्राप सवाल पूछिए कृपा करके पंजाब के** बारे में।

श्री रामेश्वर सिंह: ग्रगर ग्रापको हमसे चिढ़ है तो हमको भी ग्रापसे चिढ़ है ।

श्रो उपसभावित : रखिए ग्रपने पास । ग्राप सवाल पूछिए ।

श्री रामेश्वर सिंह : जिस दिन पंजाब पर यहां बहस हो नहीं थी, मैं नहीं जानता हुं किसी ग्रौर ने क्या कहा, लेकिन मैं शायद पहला ग्रादमो हं, जिसने उस दिन भी कहा था गृह मंत्री साहब से कि 1947 में देश का जो बंटवारा हुन्ना था वह इन्हीं नोतियों के कारण हो हुग्रा । क्योंकि 1947 में देश का बंटवारा नहीं होता ग्रगर श्रंग्रेजो हुकूमत, शासन एक वर्ग और दूसरे वर्ग को लड़ाने की कोशिश नही करता । भ्रंग्रेज हुकूमत यहां पर चाहतो थो कि हिन्दू और मुस्लिम दंगे हों ग्रीर देश का बंटवारा हो, यह उस वक्त की हुकूमत चाहती थी। मैं गृह मंत्री साहब से . . . (व्यवधान)

SHRI B. IBRAHIM (Karnataka): Is he putting a question or making a speech?

श्री विट्ठल राव माधव राव जाधव (महाराष्ट्र): भूमिका बांध रहे हैं।

SHRI B. IBRAHIM: He should ask a question.

श्री हुक्म देव नारायणयादवः बनाने से पहले नींव दो जाती है नहीं ?

श्रा रामेश्वर सिंह: गृह मंत्री महोदय को ग्रच्छी तरह से याद है कि उस दिन मैंने चेतावनी दी थी कि मुल्क का बंटवारा करने से ग्राप बचाइये । यह ग्रंग्रेज हकमत नहीं है, यह देशों हुक्मत है, लोकतांत्रिक भ्रौर डेमोकेटिक सरकार है श्रीर सम्पूर्ण देश की सरकार यह है। इस सरकार में हम ग्राज विरोध १क्ष में बैठे हुए हैं मगर हम कतई नहीं चाहेंगे कि देश का बंटवारा हो ग्रौर कोई वर्ग भ्रगर देश का बंटवारा करना चाहता है भ्रौर उसमें सरकार ग्रगर मुझसे सहयोग चाहेगी तो मैं सरकार को सहयोग करने को तैयार हं। गृह मंत्री जी ने इसमें विरोधी दलों से ग्रौर हर वर्ग से सहयोग की आशा की है। मैं गृह मंत्री जी से

पूछना चाहता हूं कि ग्रापने कौन सो ऐसी ब्यवस्था को है ग्रौर कौन सो व्यवस्था करने जा रहे हैं। स्रापने उस दिन कहा था कि एक हफ्ते के भौतर हमने मुल्जिम को पकड़ने की प्यवस्था की है। कि हम एक हफ्ते के भीतर, वहां पर जहां पर यह किमनल लोग छिपे हुए हैं देवास्थान में, वहां पर हमने कहा है कि एक हफ्ते के भीतर उन्हें हमारे हवाले कराये । मैं जानता हूं कि पटियाला में जो कुछ भी हो रहा है, चहां ग्रापने लाउडस्पीकर का केवल बहाना दिया है इस सरकार ने केवल ग्रपने के बचाव के लिये यह बहानाढ़ंढा कि लाउडस्पोकर के बजाने से ही तनाव हुन्रा । नहीं, यहां पर ईमानदारी के साथ बात होनी चाहिए। मैं ख्सवंत सिंह जी की राय से सों फीसदी सहमत हुं ग्रीर उनसे बहुत ग्रदब ग्रीर विनम्प्रता के साथ कहना चाहता हूं कि जो भावना ग्रापकी हैं, वही भावना हमारी हैं कि हमारे देश का बटवारा न हो । आपने इशारा किया है, ग्रापने ग्रभी कहा है, गृह मंत्री जी से प्रश्न पूछा है कि अगर तत्काल इसका कोई हल नहीं निकला गया तो स्राप देश में खून-खराबे को नहीं रोक सकते । ग्रापने यह भी शंका व्यक्त कर दी ग्रीर इस शंका को तो मैं ने उसी दिन व्यक्त किया देश भर में जो लोग फैले हए हैं उनका जिक्र ग्रापने ग्रभी मैं यह पूछना चाहता हूं कि (ब्यवधान)

श्री उपसभापति : जरा सवाल पूछ लेने दीजिये । ... (व्यवधान)

श्री रामेश्वर सिंह : जो देश भर मे फैले हुए हैं , अगर यह खून-खराबा देश में होता है, इसकी सारी रेसपांसिबिल्टी सरकार पर होगी। यही नहीं, श्रगर देश का बंटवारा होता है, तो ग्राप देश के ग्रब्वल

नम्बर के आफिशिल कार्यवाहक की तरह उसमें मारे जायेंगे और आपको कोई माफ नहीं करेगा । (ामय की घंटी)

मैं इस सवाल के साथ ग्रापसे गारत्ये चाहता हूं—यह गारत्यी ग्राप इस सदन को ग्रीर देण को दें कि जो यहां कम्पूनिजिस ग्रीर सामप्रदायिक तत्व फूट रहा है, इस को ठीक करने में ग्राप कितना समय लगायोंगे। पंजाब के झगडे को ग्राप कितनी जल्दी समाप्त करेंगे?

श्रो विश्वनीत पृथ्वीजीत सिंहः ग्राज ग्रापने चरण सिंहजी के लिये ोई रक्षा की बात नहीं की ।

श्री रामेश्वर सिंह : पहले ग्रापकी रक्षा हो जाये . . . (ज्यवधान) हम तो ग्रापकी रक्षा के लिये चिन्तित हैं।

MR. DEPUTY CHAIRMAN: Order, please. The hon. Minister.

SHRI P. C. SETHI: Sir. I have made a specific statement about an incident in Patiala. Therefore, I did not go into the other question of Punjab affairs. Moreover, we have discussed Punjab affairs many times in this House. Still there are some questions which need clarifications.

First of all, I want to clarify that the Military has not been called. Secondly, Sir, it is not correct to say, as has been said by Mr. Sukomal Sen, that now it has become an issue between Hindus and Sikhs. Hindus and Sikhs are one and many times, as even Sardar Khushwant Singhji has said here, in one family one belongs to the Sikh religion and another is a Hindu. There are intercaste marriages between Hindus and Sikhs. Therefore, the need of the hour is, as I have requested the hon. Members, that we should not paint it in such a manner and we should cooperate in such a manner that this type of painting may not increase the tension in other places.

Sir, as far as the question of shootat-sight order is concerned, the District Collector had announced on the loudspeaker that anybody found indulging in arson during curfew was liable to be shot. Therefore, we cannot actually call it a shoot-at-sight order. According to my information, as far as Patiala is concerned, though there have been some communal incidents before, there was no tension in that town before this particular incident took place.

Sir, Mr. Mathur has asked me whether there are some foreign provocative agents in the country. We have no report of such type as far as we are concerned. . .

SHRI JAGDISH PRASAD MATHUR: Do you mean to say that only sympathisers are there? The Prime Minister is on record as having said that the movement is backed by foreigners. That means only some countries are backing it formally.

SHRI P. C. SETHI: That is a different thing that some countries are backing it from outside by giving support to people like Chauhan and others.

SHRI JAGDISH PRASAD MATHUR: Are you sure that they are not operating within?

SHRI P. C. SETHI: According to our information, none. As far as the killer of Atwal is concerned, as the House knows, I had announced that day ... (Interruptions) I would like to point out that the highest officer of the CBI has gone there to inquire into the matter. He has come back and he is again going on 6th. Some clues have been found but it is difficult to say that the actual killer of Atwal has been identified. As regards what Sardar Khushwant Singh had said that now all Sikhs are being considered Akalis, this is not true. I do not consider Khushwant Singh an Akali. Similarly ...

SHRI JAGDISH PRASAD MATHUR: Even Akalis don't think so.

SHRI P. C SETHI: ...there are lakhs and lakhs of Sikhs who are not Akalis. There are other sections of the society in Punjab itself who are not Akalis. Even among the Sikhs there are other religious sects. There are, for example, the Nirankaris, there are the Nirmals, there are the Adivasis, there are the Harijans. 48 per cent population is Hindu and even amongst the Akali Dal every Sikh of Punjab is not an Akali. It is not correct to conclude that all of them are Akalis. He has also said that if this thing continues further. it will create a fertile soil for Khalistan. As far as the question of Khalistan is concerned—it was asked by Rameshwar Singhii at the end-about division of the country—we have made it very clear that we would never agree to Khalistan and we would never allow the country to be partitioned further: there is no question of balkanisation. As far as the telegram from SGPC President is concerned, we have also received it, we have taken up the matter with the Harvana Government: we have asked them to send us a report immediately and take proper action on the telegram. As far as negotiations are concerned. I have always taken a standit has been the Government's standthat The Government is always prepared to talk: we want to settle this issue with negotiated settlement, and we do not want to prolong it. I am sure if they agree, they would be certainly invited for talks and the talks could be resumed ...

SHRI JAGDISH PRASAD MATHUR: First you invite them and see. But you don't invite them. What is the use?

SHRI P. C. SETHI: Unless we know their mind whether they would come...

SHRI JAGDISH PRASAD MATHUR: They say they are prepared, but you don't invite them. You first send an invitation; let them refuse.

SHRI P. C. SETHI: The two remaining problems which have not

been solved are not so simple as Mr. Mohanta pointed out. He was himself present and represented the Harvana State's point of view and there was a lot of difference between the two However, some reconciliation is possible and we have now started negotiations after Bhajanlal's arrival backboth with the Punjab and Harvana Chief Ministers. They are likely to be called to Delhi for further discussions in the matter. As far as what Rameshwar Singhji has said regarding my statement that day is concerned, it has been slightly misunderstood and misquoted. I never said that this is an ultimatum. This has been clarified in this House by no less a Member of the opposition than Mr. Sezhivan, and Mr Khushwant Singh and others. It was a very conciliatory statement that I had made requesting them to hand over those people whose list was given to them by the Punjab Government at the earliest and I did say in a week's time. Therefore as far as the situation in the Punjab is concerned, we are aware of the situation there and we will take all possible steps and do everything possible in order to reconcile the situation and allow them to prepare to come for the negotiations at the negotiating table.

MR. DEPUTY CHAIRMAN: Now the hon. Minister may make his statement on the situation in Assam.

## II. Situation in Assam

SHRI A. G. KULKARNI (Maharashtra): We have all got the copies of the statement and we have read them. The statement can, therefore, be laid on the Table of the House.

MR. DEPUTY CHAIRMAN: It is possible that there may be typing mistakes here and there.

SHRI P. C. SETHI: It is also possible that all may not have got it. I am not going to take much time.

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Sir, the Hon'ble Members of the House will kindly recall that the situation in Assam has been discussed at length on a number of occasions starting with my suo-moto statement on

21st February, 1983. The last occasion on which the Assam situation was discussed extensively in all its aspects on 26th April when replied to the Debate on the discussion on the working of Home Ministry. We have taken the House into confidence at every stage and we have come forward on more than one occasion to frankly discuss the various aspects of the Assam situation and major incidents which took place from time to time.

The prolonged agitation which was subsequently given an intensive and militant form has left a trial of misery and destruction. The desperate acts of violence committed by the agitators had fouled the atmosphere in Assam. Those who differed with the agitators and wanted to exercise their right of franchise, the minorities, religious and linguistic and tribals had been feeling increasingly insecure and threatened as they were systematically It was hoped that all terrorised. national political parties who have abiding faith in the democratic set up would strongly dprecate ponsible and inflamatory statement and postures on the part of the agitators and unequivocally condemn the atmosphere of terror and senseless violence unleashed by the agitators. Astonishingly, some political parties, not only chose to boycott the poll and openly support the agitation but also failed to condemn the violence at the appropriate time. The State Government did its best in the prevailing atmosphere to provide protection and to hold peaceful elections. Taking into account the situation, the State Government made its own plans for the maintenance of law and order. To augment its resources, the Central Government had made available 312 Coys, of police forces and paramilitary forces from outside to the State Government. 275 Coys are still being retained in Assam to assist the State Government for maintenance of law and order and early restoration of normalcy. The Constitution compulsion and legal position for holding the elections, without revision of electoral rolls, have been discussed at length in the House. Notwithstanding the fact that constitutional position regarding holding of elections has been stated on more than one occasion, it is unfortunate that the same old viewpoints based on half-truths are being advanced to give a distorted picture of events. It is forgotten that to the agitators the political parties and democratic process in Assam had become irrelevant. The Government and the majority of our people did not subscribe to this politics of intolerance and terrorisation. The Government was keen to restore the democratic process so that the people of Assam could have a Government of their own which could voice their feelings and tackle their problems as their elected representatives. If the atmosphere for election was not ideal, the fault was not that of the Government or of the Election Commission; the responsibility lies with the agitators and those who encouraged them unwittingly or otherwise.

Killings in Assam have caused deep anguish throughout the country. All sections of society suffered as a result of the violence perpetrated by antisocial elements and extremists. House has condemned the senseless violence that took place and made an appeal to strengthen feelings mutual cooperation and brotherhood and to find a solution to the problem amicably and help in the process of restoring peace and normalcy State Government are taking all possible measures to restore peace and harmony and to render relief and rehabilitation to those who suffered in the disturbances. The Central Government is extending maximum possible assistance to the State Government in this regard.

The administration had a very difficult task on their hands and were working under considerable strain. Under the circumstances, it is possible that there might have been some shortcomings. That is why the State Government have decided to institute

[Shri P. C. Sethi] a high level administrative enquiry into the disturbances. The enquiry is bound to cover all aspects.

At this stage to form an opinion on the basis of reproduction of some wireless messages in the journal, would be pre-judging the issue. Referhas been made to some IB reports. I should like to mention that the Union Government took various assessments at different times into consideration. The State Government authorities were alerted from time to time about the need for intensifying security measures. the best of their judgement and assessment, the State Government made arrangements to cope with the situation. For what reasons and in which directions the arrangements could not accomplish their chiectives, is the matter which has to be gone into in the course of the enquiry proposed by the Assam Government. It is a complete travesty of facts to say that the Government was only interested in completing the electoral process and was unmindful of the protection of the people. The life and liberty of the various sections of the people have been our major concern and responsibility. For us this is not a matter for partisan consideration or political gain. The holding of elections was a constitutional imperative The effort all along was to see that the law and order are preserved so that those who are desirous of exercising their democratic right of franchise were allowed to do so without let or hinderance, despite the persistent attempts of a determined group of people for whom democratic norms and no meaning and for whom the modes of individual violence and collective terrorism had become instruments to frustrate democratic processes. And it is unfortunate that they and their agitation were often lionised rather than condemned in no uncertain language.

The article in the New Delhi journal has quoted several wireless messages issued by the State Police authorities. It will be seen from these messages themselves that the State Government

authorities have been very prompt in alerting local police about the dangers of communal violence and in issuing instructions, about the need prompt action. In the face of clear evidence in the messages quoted in the journal itself it is somewhat ironical if not cruel, to make the allegation that there has been negligence and connivance on the part of the Government. The House may draw its own conclusion about the perversity in interpretation of facts.

As regards the message from the police officer incharge of the Nowgong police station, it will be seen that it was addressed to the Commandant of the 5th Battalion of Assam Police, the sub-division police officer at Marigaon, and the officer incharge of the police station at Jagir Road. The present State authorities have already initiated measures to ascertain the action taken by various authorities at different levels. I do not wish to offer any comments on this as an enquiry by the State Government is still on. However, I would like to state that the State authorities had been reviewing the reports relating to law and order situation, particularly reports on threats to communal peace on dayto-day basis and issuing instructions for taking prompt action whenever such information came to their notice.

However, we are intrigued by a co-When Heads of States incidence. from all over the world had assembled in New Delhi in connection with the Non-aligned Meet, some newspapers and periodicals chose to come out with graphic pictures on the killings in Assam. Now again attempts are being made to stoke the dying embers which can only help to create misgivings in public mind and tarnish the fair image of our nation. It is sad to find that very often while professing dedication to the ideals of objective reporting the consistent attempt to castigate the Government becomes the important consideration national interests are completely dis-

regarded. Conclusions are arrived at in advance and facts are made to fit them.

I should also like to refute strongly the baseless insinuations which have been made about any intention on the part of the Government to conceal facts or fudge the record. So far as the Government is concerned there is nothing to hide and we will hide nothing from the House.

It is unfortunate that some sweeping allegations have been made against C.R.P.F. which has worked under trying circumstances with a high sense of devotion to duty and whose role has been commended by members of the House on more than one occasion.

The situation is an exceedingly complex one and the passions unleashed by the recent frenzy of violence will take time to abate. It is, therefore, imperative that nothing is said or done which will re-open the wounds or give rise to misgivings and inflame the passions. The present is the time for all endeavours towards reconciliation and for consolidating the healing process which is slowly but steadily gaining ground. Even though sporadic incidents of violence are still taking place, there have been definite signs of improvement in the law and order situation, as a result of number of administrative and other steps taken by the State Government for the restoration of peace and harmony. The Army has also been deployed in the affected districts in aid of civil authorities for law and order and internal security duties. Any acrimonious debate at this stage as to what went wrong and who are responsible to protect any administrative lapses to upset this process of reconciliation and healing. We have no intention to protect any administrative lapses that might have occurred despite the arrangements. We have also to keep in view that an elected government is in office and it must have the opportunity and also our support to go into these issues, take measures for the future to put an end to such tragic.

incidents and bring about an atmosphere of mutual understanding and harmony among all sections of the people in the State.

5 P. M.

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, the statement that has been made by the hon. Home Minister leaves many things unanswered, mystified and intriguing. belonging to the Janata Party, I want to assure this House that as a national political party we have abiding faith in democracy and strongly deprecate irresponsible and inflamatory statement and postures on the part of any body and senseless violence unleashed by any group. The hon, Minister has said.

"It was hoped that all national political parties who have abiding faith in the democratic set-up would strongly deprecate irresponsible and inflamatory statements and postures on the part of the agitators and unequivocally condemn the atmosphere of terror and senseless violence unleashed by the agitators..."

Why agitators only? There have been unprecedented, irrsponsible and inflamatory statements made by the members of the ruling party who visited there. Tape-recorded speeches are there. What is the answer of the hon Minister to that? You condemn the agitators. The agitation which was peaceful for three years all of a sudden erupted in volcanic dimensions because of irresponsible statements by members of the ruling party, and no less than the Prime Shri Ghani Minister and Chaudhuri. I seriously charge them. There are recorded statements and reports by the unbiased Press.

The Home Minister states:

"The constitutional compulsion and legal position for holding the elections, without revision of electoral rolls, have been discussed at length in the House."

I want to put the record straight. The Janata Party and the Bharatiya Janata Party apart from Lok Dal, [Shri Era Sezhiyan]

who unequivocally and without any reservations accepted the amendment of the Constitution.

Statement

AN HON. MEMBER: Anna DMK also.

SHRI ERA SEZHIYAN: Yes. Janta and BJP wanted constitutional amendment for the limited purpose and for a limited period. We were ready to go along with the Government. Afterwards the hon. Minister came before the House and said that there was no unanimity among the Opposition parties. But is there a constitutional provision saying that the entire Opposition should be unanimous in passing the Constitutional amendment? had enough time, but you did not have enough will to avoid bloodshed and carnage in Assam. Only after the serious and mind-boggling article that has come in 'India Today' the Government comes forward and says, "that is whv the State Government have institute a high decided to administrative inquiry into the disturbances." What kind of an inquiry? administrative inquiry! Is it administrative lacunae? Sir. we do not know how many thousands have died, what has been the magnitude of the carnage? They themselves admit that as many as 200 firings have taken Are all these things to be inquired into by an administrative inquiry? Sir, we do not have any faith in such an inquiry. We want a judicial inquiry by no less a person that a Supreme Court Judge. Institute a judicial inquiry to be gone into by a Supreme Court Judge and let him find out all these things, whether the opposition have been responsible, whether the agitators have been responsible or whether the Ministers and the Government have been responsible. Let them go into all these things. Let the burden be shifted and let such an inquiry come to a conclusion and we are ready to abide by that.

Sir, in the same breath in the next paragraph it is said "At this stage to form an opinion on the basis of reproduction of some wireless messages in the journal would be pre-judging the issue. Reference has been made to some IB reports, etc. etc." On the plea that there is an administrative inquiry they say, let us not go into these things. If there is a judicial inquiry, I can accept the stand. But it is an administrative inquiry. would like to know the reaction of the Government to the quotations given by Mr. Arun Shourie, who has done a very commendable job. You say, you condemn him, I say, he has done a commendable job which he has done for the country, for the democracy, for the people of Assam and for this Government itself.

SOME HON MEMBERS: Hear. hear.

SHRI ERA SEZHIYAN: Sir, in this connection I would like to refer to the message, the wireless message, of Mr Sahir Ahmad, in charge of the Nowgong police station. What happened to that one? It was given on 15-2-1983 afternoon at 3.30 and the carnage was pounched on February 18, almost two and a half days after the message was sent, sixty precious were lost hours Had the Government taken immediate action, this thing would not have happened. was not just a routine statement, it was not an Intelligence Bureau report. This message said, "minority people are in panic and apprehending attack at any moment. Submitted for in mediate action to maintain peace." want to know from the hon. Minister what was the response, what was the reaction to that call, the frenzied call of a police officer from Nowgong would like that a judicial inquiry should go into all these aspects. do not have faith in an administrative inquiry. It cannot unrayel the brutal and ghastly way in which the entire thing has been handled by this Government. We seek this judicial inquiry not only in the case of Nowgong or in the case of Nellei. Your own reports concede that there have been as many as 202 firings between

January 7 and February 21 this year. All these 202 firings may be included in the terms of reference of the judicial inquiry. If the opposition or the agitators have been in any way responsible, in the name of democracy and in the name of the harmony of this country please take all action against them.

He has stated in paragraph 7, I think some of them become a vacy cruel joke to be put to the people, that "As regards the message from the police officer in charge of the Nowgong police station, it will be seen that it was addressed to the Commandans of the 5th Battalion of Assam Police, the sub-division police officer at Marigaon and the officer in charge of the police station at Jagir Road. The present State authorities have already initiated measures to ascertain the action taken by various authorities at different levels". Now the Government is not aware of what action has been taken on this one. One thing clear in this that they connection is have not denied this message. No such thing has been done. They have not said, this is fabrication, this is blackmail, this is inland hand. They concede this is collusion, this is foreign hand, that there was a message. But what was the action taken? It is said, the State authorities have already initiated the to ascertain taken. It is the other way round I think if the judicial enquiry is there, then these people also should be put in the dock and be enquired into by the judicial authority. They cannot be partisan.

To end, I would like to say many disparaging things have been said; there have been innuendoes in a round-about way, against the author of this commendable article and paper and there has been suggestions of governcollusion with the foreign ment. Why? I challenge it. Had it been so, we would be one with you to Include this condemn such person. also as reference for the judicial enquiry and see whether there has been any collusion between INDIA TODAY and those who are abroad, against this country. Please do that. I challenge the Government. If you have got enough proof in your hand, go to court and institute a case against him who has done it. Why don't you have the guts? Why do you come to this House and make such innuendoes?

Lastly, Sir, the Minister has said many things against the Opposition, against the newspapers but nothing has been said against those persons who have done so much of carnage in the name of democracy, name of elections and in the name of having an elected government, a government which is an illegitimate government there. He said all other things but nothing has been said about it. Just like you did in Punjab, you may do the same thing here also. We tried to help you to the extent possible. Negotiations had been held over the issue of Assam and all Opposition parties gave all their cooperation. We wanted a solution to be arrived at, peace to be restored, normalcy to be brought back and harmony to flourish the valley of Brahmaputra. now. I would like the Minister to tell us what are you going to do. negotiations be started, or will puppet government there be allowed to continue till stability comes? And that stability will not be attained. Are you going to allow the State of Assam to be perpetually doomed to darkness and terrorisation? I say again terrorisation has been done by this Government in the State of Assam; nobody else has done it. looks as though somebody who does a murder, gets away and an looker is caught for crying "Murder".

SHRI SUKOMAL SEN: Again, we are discussing this Assam issue. Now, when we discuss this issue, we should stick to the facts. I begin by saying that it is not a fact that Assam movement was always peaceful. To say that for three years it was peaceful, is not a fact. Assam movement, after some time, turned violent, not to the extent as it did during the elections; but it was violent almost from the

[Shri Sukomal Sen] beginning. Now, during the elections and on the eve of elections, this violence intensified and turned into carnage. So, unless and until we recognise this fact that this movement was never non-violent, never peaceful, we would not be able to come to correct judgment. Where has been the failure of the Government? My allegation against the Government is that the Government has failed on both the fronts; first, in checkmating the extremists; checkmating them and preventing them from arming themselves, or collecting arms and raising a volunteer force. The Government failed in catching the people at the very initial Government failed in that stage. Government failed before respect. the elections also. And this INDIA TODAY which has published this telegram, in its earlier issue, had published a news item that the agitators had developed a volunteer force and that volunteer force is getting arms; they are contacting the Naga extremists, the underground Nagas and they have gone to the underground Nagas for collection arms. This was a report in INDIA TODAY. And that is why, I say the Government failed to check that development, the volunteer force being developed and arming itself by collecting arms, and killing people. So in the very first instance, Government have failed. I would like to know, wherefrom the arms were What the Government imported? Intelligence had been doing? What the CRPF and the Army had been doing? Why have they failed to check the import of arms from outside? Why have they failed in disarming this volunteer force? Why have they failed in containing them? This is my first charge against the Government.

Then, in regard to the violence which took place on the eve of the elections and during the elections, this statement seems to be very complacent. A selfcomplacent statement has been issued. Now, motives have been imputed against the journalists who have published these facts. My first point is that it is the duty of the

journalists to publish facts, to investigate honestly and sincerely and publish facts. This is the duty of the journalists. This is the duty of the Free Press. Unless we allow this thing, unless we insulate the journalists against any action when they are publishing facts, the Press will not be able to function the Free Press in our country will disappear for ever. These facts have been brought to light; how the Government functioned during the elections. Now, a number of documents have been cited in this journal. The Government has not questioned the veracity of these documents which have been published in this journal. Without going into the details of these facts, I would like to point out only one instance.

The Nellie massacre was the gravest massacre during the Assam agitation. In this journal itself, it is said that more than 1800 people, men, women and children, were killed there. A big mob of twelve thousand people, Assamese people, surrounded this place inhabited by the minorities, Muslims. This place, was gheraoed. This place was surrounded by twelve thousand people. At that time, a wireless message was sent by the local police to the higher authorities. This message is dated 15th. The carnage took place on the 18th. Clear two days elapsed between the wireless message and the carnage. My point is that, at that time, in Assam, there was President's Rule and there were some advisers to the Governor. was ruled by the Government of India. I would like to know, what these people were doing? What these bureaucrats had been doing? have issued warnings. The statement also says that warnings had been Warnings might have been issued. issued earlier. But at the time of this killing, you have done nothing. What is the use of issuing warnings when you have not taken any action at the time of this killing? You have issued warnings after warnings that communal tension is rising, communal tension is mounting up, that at any

time it may flare up and take a violent turn. All these warnings might have been issued one by one. But during the carnage, the authorities who were in charge of the administration in Assam kept silent. This may not be connivance. But is this not negligence? What is the dictionary meaning of negligence? If this is not negligence, what else is negligence? There has been utter negligence on the part of the officers who were in charge of the administration in Assam at that time and these people should be brought to book. They are wholly responsible for the incompetence, inefficiency and callous disregard for human life and for their failure to protect human life. Therefore, I would demand that the people who were in charge of the administration in Assam at that time should be brought to book and action should be taken against them for their callous disregard of human life and for these ghastly killings.

Sir, my last point. These killings have become an international issue. This is coming up in the House of Commons. I would like to suggest that Government should find out what the agitators are planning. I blame both the administration, the Government and the agitators equally and squarely. The agitators tried to precipitate the situation. As I said, this issue which was an issue between the Government and the Assam agitation leaders has degenerated into an issue between Hindus and Muslims, between Bengalis and Assamese and between the tribals and the non-tribals. This issue has degenerated. The AASU the AAGSP are deliberately whipping up communal tension, they are deliberately whipping up racial tension and all sorts of tensions and they are trying to disturb communal and racial harmony. Therefore, these people who are responsible for this tension and killing should be condemned. At the same time, I also condemn the Government for their utter failure in protecting the lives of the people in Assam. So, I would like

the Home Minister to make a clear statement as to why even after the 15th of February when the signal was issued, the killing was to take place, why the Government machinery did not move properly. If they had moved, this life of more than 1800 people or 2000 people would have been saved and for the death of these 2000 people I hold the Government as well as the agitators equally responsible.

SHRI JASWANT SINGH: Mr. Deputy Chairman, Sir, this statement on Assam is in the series of statements which the hon. Home Minister has been making in both the Houses. It is in the context of over 5000 people that have died and in the context of almost 3,50,000 people rendered homeless. It is in line with the same kind of inanities, pedantic, empty of content, empty of meaning that we have heard from this Government as far as Assam is concerned. It has particular reference to no specificity in which this statement has come up in this House today, six pages of nothing. And it is because such a pedantic empty exercises are indulged in by the Government that this whole question of parliamentary enquiry, parliamentary debates. inquiries into incidents that have taken place is rendered totally empty of meaning.

We had hoped that the hon. Home Minister will come up with something substantial. The Government has taken the initiative to come and talk about Assam. What has happened that has necessitated the Government's initiative—this six pages of empty nothing?

Sir, a statement is made that an issue of a fortnightly has carried certain news items, an article, and to refute that issue of the fortnightly the Government has moved and come forward with this statement. I would like to ask the Government and the hon. Home Minister, which of the documents referred to in that article is false; which of the documents quoted from in that article do you deny;

[Shri Jaswant Singh].

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which of the documents' references. conclusions drawn on the basis of the documents quoted to, do you find mischievous, wrong? The Government has the opportunity to sand up here and say what it likes. It talks about journalitsic responsibility. It talks about propriety. It talks about drawing the right conclusions. The Government mouths cliches about everything who will teach the Government propriety, who will teach us, the politicians a code of conduct? We stand up and with a kind of mindless arrogance we attempt to teach ethics to journalists, to lawyers, to judges, to the whole of the world and yet for ourselves we cannot even draw up a code of conduct. We have no right, none at all, not the Government, certainly not, it has no right to talk about eithics and least of all on the question of Assam.

Some Members have already referred to the fact that this issue and the motivation belind this issue is fired by idealism an idealism which stands for truth, and both idealism and truth are totally absent in the Treasury Benches. So, it does not lie with you to teach ethics, to teach propriety and to say what conclusions are to be drawn.

Sir, there was a suggestion, whole statement is full of suggestions, that malicious conclusions are being drawn. I charge that the statement itself is malicious. The statement is malicious because it is without any foundation. It attempts to draw a nexus, an illusion that on the occasion of the Non-aligned Conference journalists performed their duties, therefore, that was malicious, that was wrong. Who timed the Nonaligned Conference? I was then in Assam. I had come from Assam and I was sickened. I was sickened to see the senselessness in having over-ladon tables in hotels and our preoccupa-Non-Aligned Conference tion with and tarting up the roundabouts Delhi, You talk of nexus of being malicious! Surely, the suggestion

contained in the statement itself is malicious

There was a mention about enquiries. Now enquiry is directly related to the question of accountability. A very major event has taken place in one part of India. Had it been any other part of India, I do venture to suggest, and I have said it in this very House earlier, that this Government would not have lasted. I do suggest that the questions that Assam has raised will not be suppressed in this manner. You may attempt to fudge them, but in this manner Assam will not be silenced. The question of enquiry is directly related to accountability. Accountability arises from conscience. If you have a conscience, then you will feel that you are accountable for somethinng. But I do not see any trace of conscience in the Treasury Benches.

SHRI P. N. SUKUL: (Uttar Pradesh): Because it is your monopoly?

SHRI JASWANT SINGH: Where does accountability come from?

SHRI KALRAJ MISHRA: You have monopolised every thing. (Interruptions)

SHRI P. N. SUKUL: Now you are talking of conscience.

SHRI JASWANT SINGH: it is a sense of accountability resulting in the desire to hold an enquiry. If the sense of accountability were motivated by an awakened conscience, then this enquiry would be a judicial enquiry. The hon. Home Minister says: "We do not fudge. We place all the facts before the House". There is fudging in the enquiry itself. I would like to submit and I do not want to reduce my criticism to the level which the statement has been drafted. At one stage, the statement says that the State Government is thinking in terms of an enquiry. At another place it says, an enquiry has been ordered.

Yet at the third it says, the enquiry is in progress. I submit, Sir, that every event that took place in

Assam on that occasion was the direct responsibility of the Centre. The State Government is fudging the issue. Assam was directly under your rule. You cannot now get away by saying that the State Government has ordered an administrative enquiry. I lend my weight to what others have said about a judicial inquiry. I will only take one more minute.

There is the question here of condemnation, that we did not condemn; every one else did it. Government did all the right things, but we did not condemn. We condemn violence and we will today condemn violence and we will condemn the violence which the State has perpetrated citizens. Nobody has a**gainst** its condemned that. Whvdon't you "We, the State, stand up and say: condemn violence against our own citizens?" That requires self-condemnation.

You talk about not fudging facts. I would ask you a specific question. You say you don't fudge facts; that you come out with facts. An assertion is made here that in Nellie, on documents in possession of Government, in the incident which took place, 1783 people were killed. Will you stand up and deny that? Will you stand up and fudge it? Day before vesterday, in this very House a representative of the Government stood up and said: "We stand by our figures" in which they said that the total deaths were less than 1700. You say you don't fudge! As far as Assam is concerned, as far as the whole busiof governance is concerned. of governance your only style fudging. I ask you to clarify this. I ask you to place on record what are the deaths that took place in Loharighat. A mention has been made... one more second. Sir, this is a very major issue. I appreciate your compulsions. But please appreciate my anger. There is a mention here about the fact that agitators did this, that the Opposition parties did this, that the tribals, minorities, linguistic and ethnic groups did this. I submit Sir,

that the actions of the Government have been such, since the tripartite talks started in which I have been a participant, so as to 'divide and rule'. You have perfected the malevolent art of exploiting fear by first creating it. You do it. No one else does it. Every tiny single little fissure in the society in Assam has been turned into a huge chasm of suspicion by the actions and inactions of the Government. I would like to ask one more question. The hon, Minister of State. Mr. Laskar, is here. He has in his possesssion, as now referred to in this very article, certain documents. Will he lay them on the Table of the House? Will he say that he does not have them? Will he stand up and say that the claims made in the article are false? Or, will he fudge the answer?

I would like to ask one more thing. You talk about normalcy; you talk about the healing touch. June-July monsoons are imminent. As the combined Leaders of the Opposition recently stated, the Brahmaputra will be in floods again and the whole question of communications in Assam will be rendered useless. People are still staying in refugee camps. They will be kept isolated in tiny camps. Eighty out of 126 of the police than as in Assam are under Army control. You have admitted that. All this will not enable you to maintain law and order. It is only through reconciliation that you can do so. And the first step towards that reconciliation is to dismiss that illegality, the illegitimacy which you call a government, which  ${f i}_{
m S}$  led by Hiteshwar Saibia.

श्री (मीलाना) ग्रसरारूल हक: जब ग्रापने इलैंक्शन का बायकाट कर दिया तब ग्राप वहां क्यों गये थे। (व्यवधान) ग्राप इबादत करने गये थे।

श्री सत्यपाल मलिक (उत्तर प्रदेश): स्रभी जसवंत सिंह जी ने बताया कि

[श्री सत्यपाल मलिक] 5 हजार के करीब लोग ग्रासाम में चनाव कराने के पीछे मारे गये। चुनाव हो गया । जब यह सब हत्याकान्ड हो गया तो इस सदन में आप आये श्रीर ग्राप ने कहा कि बहुत ब्री बात हुई, हमने उस चर्चा में शिरकत को श्रीर कहा कि बहुत बुरी बात हुई। हम में से किसी का यह इरादा नहीं है कि जो घाव हैं उन को खोला जाये, लेकिन कोई कोम या मल्क जिन्दा नहीं रह सकता अगर वह अपने अपराधों की वावत शर्मिन्दा नहीं होता । बेरूत में इसके एक बौथाई लोग मारे गये थे प्रासाम में जितने लोग मारे गये है उस के । इजराइल जैसा मुल्क, जिस के बारे में कहा जाता हैं सारे ग्ररब मुमालिक कहते हैं जालिम मुल्क हैं उस मुल्क के लोगखड़े हो जाते हैं ग्रौर इजराइल की सरकार ग्रपने रक्षा मंत्री के खिलाफ इनक्वायरी बिठाती ग्रीर रक्षा मंत्री चला जाता हैं। जी, सरकारें श्राती हैं, चली जाती म्राप म्रायेंगे, हम म्रायेंगे, चले जायेंगे. लेकिन माने वाली पोढ़ियां इस बात पर जिदा रहती हैं कि हमारें मुल्क ग्रौर कोम ने ऐसे मामले में क्या किया । यह ऐसा बेह्रतरीन मामला हैं--बेह्तरीन इस लिये कह रहा हूं कि जिस पत्निका ग्रापने हमला कर दिया उस केस बना कर दिया । उस दिन सदभावना में हम लोगों ने कह दिया । उस पितका ने बेहतरीन तरीके से साबित किया कि यह ऐसा मामला हैं जिसपर सारे मल्क को शर्म आनी चाहिए और सारे मल्क को एक बड़े सुप्रीम कोर्ट के जज से इनक्वायरी करानी चाहिए। अगर कोई देश का राजनीतिक दल दोषी हैं तो छस पर निशान लगे कि यह दोषी हैं, ध्रगर सरकार दोषी हैं तो उस पर निशान लगे कि यह दोषी हैं। यह होगा तो इस में सारे तबके साथ रह सकेंगे इस भूटक को ऋाप जबरदस्ती एक नहीं

रख सकते । दो ग्रादमी मर जाते हैं हडताल में, जरा सा किसी टोपी पर डंडा लग जाता हैं तो जुडिशियल इनक्वायरी करा देते हैं, लेकिन इतना बड़ा मामला हो गया सरकारी इनक्वायरी हो रही हैं सारा मुल्क हिल गया है फिर भी ग्राप जुडीशियल इन-क्वायरी से बचना चाहते हैं। ग्रखबार में लिखा है कि छोटे से छोटे अफसरों से, दरोगा से लेकर पूलिस के बड़े सरों ने बराबर भ्रापको चेतावनी दी, तीन बार एक्ससाहिज हुई, तीन बार गवर्नमेंट के सलाहकारों ने जानना चाहा कि चुनाव हुआ तो क्या होगा। जुलाई, '82 में एक्ससाहिज हुई, फिर दिसम्बर' 82 में हई, तीनों ही बार प्रशासन ने कहा हैं कि चुनाव कराने में हिसा होगी। लेकिन अराप की जिद थी मुझे याट म्राता है कि एक मुगल वादशाह के श्राखिरी खानदान में कोई था जिस की बेगम ने कहा कि एक डूबती हुई नाव ग्रौर उस में बैठे लोगों को मैं डबते हए देखना चाहती हूं ग्रीर इस लिये उस की मर्जी पूरो करने के लिये एक नाव में लोगों को भर कर उस के सामने इ्वा डिया गया । म्राप का नजरिया भी उसी तरह का है। श्राप के श्रक्तर, कहते हैं कि चनाव नहीं हो सकते, श्रासु कहता है कि चुनाव नहीं हो सकते, अयोजीशन कहता है कि चुनाव नहीं हो सकते । लोकदल ग्रौर डों एम० के० श्रीर दूसरी राजनीतिक पार्टियां कहती है कि हम कांस्टोट्यूशन ग्रमेंडमेट के लिये तैयार हैं, लेकिन भ्राप तो शहनशाह े हैं। लोकतंत्र के द्वारा चुनी हुई सरकार तो ग्राप हैं नहीं । लोकदल के ग्रध्यक्ष चौ० चरण सिंह एक सप्ताह मिलते हैं श्रीमती इन्दिरा गधी से ग्रीर रेक्वेस्ट करते हैं कि ग्राप यह चुनाव स्यगित कराइये । लेकिन कोई नतीजाः नहीं निकलता । श्राज जो बहस हम

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कर रहे हैं उस के मातहत इस देश को संसद् को यह जानने का हक हासिल है कि अगर वहां का प्रशासन और वहां की पुलिस यह रिपोर्ट भेज रही थी और वहां कां स्पेशल बांच यह रिपोर्ट भेज रहो थो कि चुनाव होने पर वहां हिंसा होगी तो आखिर कौन ऐसा है जो जिम्मेदार है श्रीर जिस ने श्रवनो मनमर्जी के लिये वहां चुनाव कराये ग्रौर उन चनावों के दौरान ग्राप की सारी शक्ति लग गयी कैन्डीडेट की हिफाजत के लिये ग्रौर पोलिंग ग्रफसर की हिफाजत के लिये और आप ने तमाम रिक्वेस्ट के बावज्द नवेली जैसे गांव में जो राजमार्ग पर स्थित है, वहां पुलिस नहीं भेजी । इस को इंक्वायरी होनी चाहिए । (ब्यवधान) भ्राप क्रेडिट ले रहे कि इस रिपोर्ट में जो वायरलेस मैसेज कोट किया गया है, इंडिया टुडे की रिपोर्ट में जो भी वायरलेस मैसेज कोट किये गये हैं उन से यह साबित होता है कि हमारा शासन सतर्कथा । इस से साबित होता है कि जहीरहीन सतर्क थे, इससे साबित होता है कि एस पी नवगांव सतर्क थे, इस से साबित होता है कि नी ने ग्राटमी सतर्व थे, राजभवन में बैठा हुआ आहमी नामाकल है। उस ने कोई कार्यवाही नहीं की । ग्राप तथ्यों को ग्रदलवदल नहीं कर सकते । मैं निवेदन करना चाहता हं कि अगर दिन में तीन तीन बार रिपोर्ट भेजी जाती थी, सेच्येशन के ग्रसेसमेंट की बात होती थी, आप के पास केन्द्राय सरकार की रिपोट ग्राती थी, चीफ एलेक्टोरल आफिसर की रिपोर्ट आती थी, राज्यपाल के सलाहकारों की रिपोर्ट ब्राती थी, लेकिन उस के बाद भी उस पर कोई कार्यवाही नहीं हुई। (व्यवधान)

मै ग्रंत में दो बातें कहना चाहता हैं सिर्फ कि माननीय सेठी जी, यह एक ऐसा मामला है कि जिस के ऊपर कम से कम सुप्रीम कोर्ट के ज्ञज को या पार्लियामेंट की इंक्वायरी होनी चाहिए ।

कलराज मिश्रः मेरा व्यवस्था का प्रश्न है । संसदीय उपमंत्री श्री कल्प नाथ राय जी उन को उकसा रहे थे इंटरप्ट करने के लिये, इस पर म्राप क्या व्यवस्था देंगे । यह कोई तरीका है? वह उकसा रहे हैं। वह मंत्री हैं, संसदीय मंत्री हैं। जो सदन की मर्यादायों हैं उन को उन कर परिपालन करना चःहिए । वह उन को उकसा रहे है कि उन की इंटरप्ट करो । यह क्या तरीका है। इस पर म्राप व्यवस्था दीजिए। संसदीय मंत्री को श्राप निर्देश करिए । मैं कहना चाहता हूं कि संसदीय मंत्री को प्राप निर्देश करिए कि प्रकार की हरकत से वे बाज आयें। (व्यवधान) यह क्या कोई तरीका है।

श्री सत्यपाल मलिक : मैं ग्रपनी बात खत्म कर रहा हूं । आ़सू के जो लोग हैं, मैं उन की कोई वकालत नहीं कर रहा हूं, लेकिन एक निवेदन करना चाहता हूं कि ग्राजादी के बाद की पहली पीढ़ी के ये लोग हैं जिन्होंने ग्रपने स्टेट के मामले को ढाई साल तक एउजेम्पलरी तरीके से, पूर्ण शान्तिपूर्ण तरीके से ग्रांदोलन चलाया । चलाया, उन के साथ समझौते के बहुत नजदीक पहुंच गये थे। उन्होंने उस ढाई साल में जो ग्रान्दोलन चलाया, ऐसा शान्तिपूर्ण म्रान्दोलन म्राजादी के बाद कोई दूसरा नहीं चला। ग्राज ग्राप उनपर इल्जाम देते हैं ग्रीर उन की बात नहीं सुनी जाती । ग्रगर उन्होंने उसके बाद गलती की तो मैं उन की कोई वकालत नहीं करता, लेकिन दूरदराज के नौजवान

# [श्री सत्यपाल मलिक]

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जो अपनी कौम को, संस्कृति को बचाने के लिये लड़ते रहे, शान्तिपूर्ण तरीके से लडते रहे और भ्राप ने उन की बात नहीं सूनी ग्रौर उन पर ग्राज इल्जाम लगा दें तो इस तरह से यह देश कायम नहीं रहेगा? ऐसा होने पर उन लडकों को दिल्ली से कोई महब्बत रहने वाली नहीं है यह मैं निवेदन करना चाहता हं। ग्राज ग्रगर ग्राप उन पर इल्जाम लगाते हैं, तो मैं उन को क्रेडिट देता हं, कि ग्राज भी उन की ऐक्शन कमेटी में मुसलमान हैं ग्रीर हिन्दू भी है, ग्रौर उन्होंने शानदार काम किया है पिछड़े ढाई साल में। मै उन का कोई ब्रीफ नहीं होल्ड कर रहा हूं, लेकिन मैं माननीय मंत्री जी से निवदेन करना चाहता हूं कि क्या श्राप संसद् की कोई कमेटी इस मामले की जांच करने के लिये नियुक्त करेंगे या यह सदन ऐसी कोई कमेटी नियक्त करेगा। हमको यह अधिकार हासिल है कि हम माननीय गृह मंत्री जी से मांग करें कि जो पोलिटिकल ब्रांच की रिपोर्ट है, जो सरकार को पुलिस ने रिपोर्ट भेजी है, जो ग्राई० बी० की रिपोर्ट है, कम से कम नवेली के मैसाकर के बाद जो ग्राई० जी० की रिपोर्ट है, ग्रसम से जो रिपोर्ट ग्रापको भेजी गई है उसका क्या सदन के पटल पर रखने के लिये तैयार हैं ?

श्रीमती मैंमूना सुल्तान (मध्य प्रदेश): डिप्टी चेयरमैन साहब, मैं एक सफाई चाहती हूं। ग्रापने चूंकि बहुत से माननीय सदस्यों को बोलने का मौका दिया, मुझे भी एक सफाई चाहिये। ग्रापका मशिवरा बहुत कीमती है ग्रौर हम चाहते हैं कि जितने भी मशिवरे ग्रपोजिशन से ग्राये उनको संजीदगी से हम सुनते हैं ग्रौर उनको सुनकर कोशिश करते हैं कि जहां तक संभव हो उनको ग्रपनाया जग्ये।

जहां तक हालात का सवाल है, श्रसम में हालात पहले से बेहतर हैं श्रीर वहां श्रव हालात श्रव्छे नजर श्राते हैं। लेकिन कुछ लोग श्रगर चाहते हैं कि जहमां पर जो पट्टी है वह उघाड़ दी जाए तो जो जहम हैं वह उघाड़ने के बाद साफ तौर से खुलकर सामने श्रायें श्रीर इधर जो कौमी रहबर हैं ये भी समन्दर देखें। श्रापने इजराइल का जिक्र किया, मैं यह पूछना चाहती हूं कि क्या श्राप चाहते हैं कि इस सिचुएशन के लिये हम इजराइल जैसी वारदात शुरु करें। श्रापर यह चाहते हैं तो उसकी सफाई कर दीजिये।

श्री सदाशिव बागाईतकर (महाराष्ट्र) : श्रीमन, मैं यह सफाई, यह व्यवस्था चाहता हूं कि श्रापने एक पार्टी से एक श्रादमी को बोलने की इजाज़त दी है, तो ये सफाई मिनिस्टर से किस तरह ने मांग रही हैं, यह सफाई मिनिस्टर से मांग रही हैं या ग्रपोजिशन मैम्बरों से ? . . (व्यवधान)

श्री उपसमापित : ग्रव इस पर कोई सफाई की जरुरत नहीं, ग्राप बैठ जाइये।

DR. RAFIQ ZAKARIA: Mr. Deputy Chairman, Sir, I am sorry Sezhiyan and my other friends from the Opposition have used even this occasion to malign our party, Government and our leader on issue where, if they were to be objective, they would know who are really responsible for what happened in Assam. I do not intend to indulge in any acrimony or mud-slinging. certainly when Mr. Jaswant Singh of the BJP talked to idealism being absent on this side and when idealism in this context can only mean secularism and the protection of minorities, then the picture is well known to the whole world as to who stands where and who has been all through our recent history the protector of

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minorities and the sentinel of secularism and on the other hand who have done all in their power to destroy these values and this idealism. (Interruptions) Sir. when Sezhiyan posed certain questions, he will agree with me that these were all the same old hackneyed questions which have been debated again and again on the floor of the House. (Interruptions) Please, we have heard members on the other side with great patience. Let them show us the same consideration.

श्री कलराज मिश्र : श्रीमन. मेरा व्यवस्था का प्रश्न है। ग्राप जसवन्त सिंह जी और सेजियन जी के सवालों का जवाब दे रहे हैं या क्लैरिफ केशन ले रहे हैं। यह अगर डिबेट हैतो हम भी बोल सकते हैं। उन्होंने अपने विचार रखे हैं, हम भी स्रपने विचार रखना चाहते हैं। स्टेटमेंट पर इनको बोलना चाहिये। जसवंत सिंह जी का श्री एरा सेजियन का नाम लेकर बोलने का कोई तरीका नहीं है। स्टेटमेंट पर ऋपनी बात कहें। यह विषय के विपरीत जा रहे हैं। क्लेरिफि-केशन के ग्रंदर यह बात नहीं चाहिये। मै स्रापका इस संबंध में प्रोटेक्शन चाहता ह। (व्यवधान)

श्री उपसभापति : ग्रगर में इस पर रोकने लगु तो बहुत सदस्य हो जायेंगे। मैं इसको रोकता नहीं हु। जो स्रापके मन में श्राया स्रापने कहा सौर जो इनके मन में आया यह कह रहे हैं। (व्यवधान)

DR. RAFIQ ZAKARIA: I do not know that the honourable Member on the other side is so ignorant parliamentary practices and procedures. If I as the Deputy Leader the ruling party have to speak this motion, then, all the misrepresentations that have been indulged in by the other side which reflect on our party and our leader, we have to meet them. If they had not indulged

in these tactics and practices, and if they had confined themselves only to asking questions of the Home Minister and seeking clarifications, then it would have lain in their mouth protest. But they want to have the cake and eat it too. They want to indulge in all kinds of allegations against us and when it comes to our then they want us not to speak out, but, on the contrary, to cofine ourselves to the statement of the Home Minister. This approach should apply to both sides and on behalf of our party we are prepared to adhere to this practice if they will give us the assurance that they will adhere to it: but they cannot have it both ways. Now coming to the question of these killings in Assam. What has the article in INDIA TODAY sought to do? It has tried to give the impression that this Government, despite knowing that their own people, members of the minorities, who, by and large, owe their allegiance to us, that their lives were in danger, the Government still allowed them to be massacrea and butchered. Can a greater untruth be ever spoken? The main question is: Who have responsible for these atrocities. Giving one wireless message here, concocting some other evidence there, preparing in advance, as the Home Minister rightly pointed out, a certain material by some officials order to save their own skin, and thus giving a distorted picture not only to this country but to the world outside, does this answer it? truth lies somewhere else. And it is that which has really blurred the whole image of this country. During my recent visit abroad, many wellmeaning friends told me that nothing has done greater harm to our secular image than these killings of Nellie and other places. So, what we have witnessed in this House is really a very peculiar situation. On one side Mrs. Gandhi is maligned as the greatest protector of minorities. Hindu chauvnists the maligned by communal people. Among the Hindu communal elements, she is being maligned charging her that she is [Dr. Rafiq Zakaria] pampering the Muslims. On the other hand what is sought to be done here is that she is by enhends the biggest enemy of Muslims that she has been responsible for these murders. I demand of the Home Minister that this lie must be nailed...

SHRI SADASHIV BAGAITKAR: So, appoint an inquiry commission; let a commission of inquiry be appointed, if you are so anxious; let a judicial inquiry be conducted.

DR. RAFIQ ZAKARIA: Inquiries will be conducted. Where everything is so open are enquiries necessary? The truth Sir, is known to them as much as to us. But now a different game is being played. In this matter where our own people were killed, where our own followers have been butchered, we are being accused as the murderers.

AN HON. MEMBER: Who are the culprits?.... (Interruptions).

DR. RAFIQ ZAKARIA: I am really pained that my good friend Mr. Mathur is feeling so worked up and agitated about what happened in Nellie and other places that he is shedding crocodile tears and accusing us on this side of perpetration of these crimes. What Mr. Mathur said reminds me of a Urdu couplet.

हम ब्राह भी करते हैं तो हो जाते हैं बद्नाम,

वह कत्ल भी करते हैं तो रुस्वा नहीं होता :

डा॰ मदन मोहन सिंह सिद्धू (उत्तर प्रदेश): श्रीमन् मैं भी एक शेर ग्रर्ज कर दूं:-

हमने माना कि तगाफुल न करोगे, लेकिन खाक हो जाऐंगे हम, तुमको खबर होने तक :

DR RAFIQ ZAKARIA: I demand of the Home Minister to bring out all facts in this ghastly because I agree with Mr. Era Sezhiyan and Mr. Jaswant Singh that his is rather a vague and general statement. It does

not meet the challenge that has been thrown at us. It does not nib the mischief and insinuation that lie behind all these machinations. I would like the Home Minister to come out with a sort of detailed White Paper giving full facts about the activities of all those people, all those communal goondas, all those anti-social elements and leaders of political parties who are enemies of secularism...

SHRI JAGDISH PRASAD MATHUR: And all those Ministers and Prime Ministers.

DR. RAFIQ ZAKARIA: And who want Muslims to be butchered and massacred whenever it is possible for them to do so. I make this charge, I would like him to come out with all the facts and the facts themselves will expose the opposition.

It is true that the official machinery failed to protect the minorities. But why did it fail? Because there are still innumerable State officials working hand-in-gloves with the agitators in the Assam movement. It is this will have to be which thoroughly gone into. Unless you are able to cleanse the Assam Administration of all those elements who are working along with the agitators to see that somehow or other who do not agree with them, those who belong to the minorities in particular, are victimised on the ground that they are not siding with them. All these facts must come out then only you will be able to the world why Nellie killings place and how and why you helpless in preventing them.

श्री जगदीश प्रसाद माथुर : श्रीमन्, मैं भी एक शेर क्रर्ज कर दूं—

> खुदा के वास्ते इन्हें न छोड़ो, शहर में यही तो कातिल बचे हैं:

SHRI DINESH GOSWAMI
(Assam): Mr. Deputy Chairman, when
I was listening to Dr. Zakaria casting
aspersions and making insinuations

against Mr. Arun Shourie and the journal, I was reminded of a very important debate which took place sometime back on the Antulay affair when he spoke in the very same vein. The House will recall that the time has proved that what we spoke from this side was correct and not what Dr. Zakaria said from that side on that day. And I am sure that history will once again prove that Dr. Zakaria is not correct even now, but what the journal has tried to point out is totally correct.

I am very sorry at the attitude of the Home Minister. Let me point out that I am not one who is to be angry. I am not one who will cast accusations or counter accusations. because I feel that the thread that binds the mind of the Assamese people, the emotional feelings of the Assamese people, particularly Assamese youth, with the rest of the country today is very thin. The mind of the Assamese people is linked with the rest of the country by a very thin thread today and let there be no illusions about it. I am a nationalist and it pains me to say this and I see that very dangerous trends are ahead and, therefore, nothing should be done or said which would snap this thread. The honourable Minister in his concluding part of the statement has very correctly said, "It is imperative that nothing is said or done which will reopen the wounds or give rise to misthe passions." givings and inflame He says further: "The present is the time for all endeavours towards reconciliation and for consolidating healing process." Very good. He goes on to say: "Any acrimonious debate at this stage as to what went wrong and who are responsible is not only premature, but also likely to upset this process of reconciliation healing". He pleads in the statement that we should not go into an acrimonious debate as to what went wrong and who are responsible for But, what about this statement? What is this statement then? You have accused the Assam Students' Union; you have accused the Ghana Sanghram Parishad, and you have accused the Opposition parties. And you have said this as if we are all wrong. But ironically you plead that for the process of reconciliation we should not enter into any acrimonious debate. This statement shows that everyone else in this land can be accused for what has happened in Assam, but not the sacred cow, that is, the ruling party and that is precisely what I am taking objection to.

If you feel that the process of reconciliation in the State demands that there should be no accusation and counter-accusation. then vou. Mr Home Minister, should take particular caution at this stage not to indulge in such types of acrimonious accusations against others. Please don't indulge in such types of acrimonious accusations against others, because if you accuse me or if you accuse the AASU or the Ghana Sanghram Parishad or accuse the political parties, counter-accusations will undoubtedly follow, and that is what pains me. You have tried to defend your position with regard to the Constitutional amendment and otherwise also. When a person has no clothes to protect himself against wind what he tries to do is to clutch at his clothes with intensity and that is what the present Government is doing. Now, I asking a positive question: Supposing that the Opposition parties do not agree to a Constitutional amendment, a statement which I dispute why you created such a situation, in which five thousand people were killed because of this Constitutional compulsion? There was another opportunity there was another avenue open to you and that was the declaration of the emergency.

DR. RAFIQ ZAKARIA: You would have done that also.

SHRI DINESH GOSWAMI: May be. But I am asking you, Mr. Zakaria, a question.  $\mathbf{A_S}$ a responsible Government, if there are two options before you, one, declaration of the emergency and the

### [Shri Dinesh Goswami]

Statement

other, saving of five thousand people, what option should be followed by the Government? That is the question I am asking. Can a responsible Government say, "Because the Opposition may attack us or may accuse us, we will not go in for emergency, but will go in for killing five thousand people." This is the insensitivity of the Government which we the Opposition parties are accusing the Government of because of which five thousand people have been killed For a Constitutional compulsion, in the history of any democratic country in the world, up till now there has been no instance whatsoever of death of five thousand and misery to lakhs of and there were a number others of options before you. If the Opposition did not co-operate, the atmosphere in Assam was such that you could have proclaimed the emergency or stopped the election and the Chief Election Commissioner himself that the situation was not favourable for an election This is the complaint that I am making.

Now, I come to the third point. What about these telegrams? These telegrams referred to in the magagine. These telegrams were all the time warning the Government of the impending danger in Nellie. Why no action was taken? I tell you, Mr. Home Minister, what one District Collector told me point blank. I went to Goalpara where the villages were burning. The villages were burning and there were attacks and counter attacks and I went to the District Magistrate and told him, "For heaven's sake why don't you send the police forces protect people and their lives and properties?". He told me: "Look, Mr. Goswami, will you kindly impress upon the Central Government to stop the election because I do not have sufficient forces at my command to continue the elections and, at the same time, profect the life and properly of the people." I am, with full responsibility, naming the District Collector

of Goalpara and, on that day, he told me: "Why don't you ask the Central Government?" The District tor told me that there were reasons and the facts are that two District Magistrates were asked to go on leave as they gave opinion against the election. (Interruptions). I was told by the CRP officials, "For heaven's sake, bring orders to us so that we can protect the life and property of the people." We have been asked only to look after election. Unfortunately, the local administration all the time were giving an impression to you and the Central Government that if election takes place only there will be trouble in a few constituencies; and in the others there will not be much trouble. Therefore, they underplayed the situation. Only when the situation went out of control you were called. That is what I am demanding. I am in agreement with Dr. Rafiq Zakaria that a White Paper on Assam, giving all the facts and documents, be published by the Government, so that we may have a clear picture as to what happened in Assam. Why do you blame the entire Opposition? Your Deputy Leader speaking in this House on behalf of all, is asking for a White Paper. When there was a unanimous demand from the Opposition on White Paper, you... (Interruptions). Why don't you agree to a White Paper? (Interruptions). If you do not agree, the conclusion will be that the White Paper will paint you black. If you do not agree, the White Paper will paint the Government black. So . . .

MR. DEPUTY CHAIRMAN: At six o'clock we have Half-an-hour discus-Sion.

SHRI DINESH GOSWAMI: I am concluding. My second question is whether you are taking any steps for re-starting the negotiations As I said at the beginning with all responsibility and with all pain that today Assam is linked with the rest of the country by a thin thread; whether the Assamese people are right or wrong is not the question at all. The best way to

ensure integrity is to resume negotiations. You say, in the case of Punjab, you are prepared to call the agitators. Why don't you resume the negotiations with the Assam movement leaders once more also because normalcy in Assam is totally linked with the solution of the problem Mr. Laskar knows about it. Today the situation may appear normal apparently, on the surface, but it is not so down below. Normalcy only can come provided there is a reasonable solution. And to arrive at a just solution, you need to re-start the negotiations. Only then can we come to a just solution of the problem, keeping the interests of all sections of the community. I hope the Minister will give answer. (Interruptions)

Statement

DR. (SHRIMATI) NAJMA TULLA (Maharashtra): There is already a White Paper. You have not read it. (Interruptions)

MR. DEPUTY CHAIRMAN: him reply

SHRI P. C. SETHI: It is not correct to assume, as Mr. Sezhiyan has assumed, that the agitation was peaceful. I have pointed out a number of times that even before the elections were ordered, there were 280 deaths and casualities. Many officers, . . (Interruptions)

SHRI JAGDISH PRASAD MA-THUR: He has said in the statement: "However, we are intrigued by a coincidence. When the Heads of..." (Interruptions) Direct or indirectly, he is...(Interruptions) This paragraph should be withdrawn. Will he do it?

MR. DEPUTY CHAIRMAN: We will reply to all points. (Interruptions)

SHRI AJIT KUMAR SHARMA: (Assam): He has stated that before the election there were so deaths. Were they killed by the police or by other persons also? Will kindly clarify?

SHRI P C. SETHI: These are deaths both by police firing and also the agitators. Sir, I have never in the statement charged that the author of the

paper itself is in collusion with foreign people. I have also not said that whatever he has said about these reports is wrong. I have made clear...

SHRI ERA SEZHIYAN: In the statement you have stated: "However, we are intrigued by a coincidence. When Heads of States from all over the world had assembled in New Delhi in connection with the Non-Aligned Meet, newspapers and periodicals chose to come out with graphic pictures on the killings in Assam. Now again attempts are being made to stoke the dying members which can only help to create misgivings in public mind and tarnish the fair image of our nation". You are insinuating the author and the magazine that they are trying to tarnish the fair image of the nation. Please withdraw this one. You can accuse me, you can insinuate against me and the party but do not do it against the press The press has done a commendable job. You may not agree with them. It may not be palatable to you. Therefore, I would appeal to you to withdraw these things. (Interruptions).

SHRI JAGDISH PRASAD MA-THUR: It is a threat to the press. The entire press is threatened

MR. DEPUTY CHAIRMAN: Please sit down. Please allow the Minister to speak

SHRI JAGDISH PRASAD MA-THUR: It should be withdrawn immediately.

श्री कलराज मिध श्रीमन्, इस परा को इनको तूरंत वापस लेने की *घो*षणा करनी चाहिए...नहीं तो समाचारपत्नों का . . . (व्यवधान)

SHRI SURENDRA MOHAN (Uttar Pradesh): Sir, he has created the impression that the press will not be allowed to remain free. The state-Minister ment made by the hon. shows that he would not allow a free

press in the country. We are very strongly protesting and we want that he must withdraw it.

SHRI P. C. SETHI: We are very much for the freedom of the press. (Interruptions)

SHRI ERA SEZHIYAN: We do not agree with this one, namely, that attempts are being made to stoke the dying members which can only help to create misgivings in the public mind and tarnish the fair image of our nation. Therefore, in protest we walkout. You are trying to choke the press.

(At this stage some hon. Members left the Chamben)

SHRI P. C SETHI: Now, as far as Assam is concerned, there were about 3.10 lakh people in the camps and I am happy to say that now only 1.12 lakhs have remained there and many of them are also likely to return back when the heavy rains start. But arrangements are being made to see that they do not suffer even during heavy rains.

SHRI KALYAN ROY (West Bengal): Are you sure?

SHRI P. C. SETHI: What I have said about the report is that most of the conclusions drawn are not very correct. It is also not correct to say that these wireless messages which were communicated between various police stations and district authorities were sent to the Central Government. As far as this report is concerned, this was written somewhere in the month of March when all the election process was completed by the Intelligence Bureau on the 21st of February. Now, of course, one or two copies are available in the office although they were not officially sent, but they are available in the office.

As far as the number of deaths is converned, the Chief Minister of Assam himself has said that the number of those persons who are missing should also be counted as dead and

now according to him there are three thousand deaths and not 1700 deaths.

Sir, as far as the elections are concerned, I have more than once clarified the position about the elections and I need not repeat all that here.

I am grateful to Dr. Zakaria for putting the cards straight and I am really very thankful as far as his suggestion is concerned as far as a white paper is concerned. There is already some document and from time to time we have come out with documents. If any additions are necessary, we will certainly consider it.

As far as Mr. Goswami's points for resuming the talks are concerned, we have already taken the stand that let some normalcy be restored and we will certainly try to resume the negotiations, we are prepared for it.

NIRMAL CHATTERJEE SHRI (West Bengal): Sir, I did mention that the reference to the Press that has been made here is really regrettuble. We would have liked from our party that such a reference had not been made by the Home Minister and the fact why we are not walking out is because the whole of Assam issue is involved. But it must be said that the language used is definitely vindictive of the press and such reference should not have been made. We on our part also request the hon. Minister to kindly withdraw this part of the statement at least.

#### HALF-AN-HOUR DISCUSSIONS

On points arising out of answer to Unstarred Question No. 2272 given on 4th November, 1982 regarding industrial sickness

SHRI KALYAN ROY (West Bengal): Sir, we are starting it at 6.10; we should have started it at 6 O'clock [The Vice-Chairman (Dr. Rafiq Zakaria) in the Chair]

One gets sick in discussing sick industry, where the Government and whoever becomes the Minister agrees